

**Statement-III****Number of Mandays of Employment  
Generated under EAS\*.**

Sl.No.	State/UTs	Lakh Mandays	
		1993-94	1994-95
1.	Andhra Pradesh	62.42	277.24
2.	Arunachal Pradesh	3.64	20.84
3.	Assam	31.75	95.50
4.	Bihar	31.44	193.72
5.	Gujarat	6.75	35.26
6.	Haryana	15.20	34.64
7.	Himachal Pradesh	0.05	3.20
8.	Jammu & Kashmir	3.46	59.85
9.	Karnataka	32.12	177.45
10.	Kerala	2.60	27.64
11.	Madhya Pradesh	51.26	363.78
12.	Maharashtra	31.53	233.89
13.	Manipur	3.06	28.60
14.	Meghalaya	NIL	1.39
15.	Mizoram	8.52	41.71
16.	Nagaland	33.92	28.81
17.	Orissa	31.43	281.24
18.	Rajasthan	50.00	273.11
19.	Sikkim	0.82	8.50
20.	Tamil Nadu	10.96	141.29
21.	Tripura	16.14	60.35
22.	Uttar Pradesh	15.00	165.63
23.	West Bengal	52.53	184.79
24.	A. & N. Islands	0.10	0.57
25.	D. & N. Haveli	0.04	0.10
26.	Daman & Diu	NIL	0.12
27.	Lakshadweep	NIL	0.34
<b>Total</b>		<b>494.74</b>	<b>2739.56</b>

\* Started from 1993-94.

**BHC and DDT**

2175. SHRI LOKANATH CHOUDHURY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether about 50 per cent of the total production of pesticides in the country constitute BHC (benzene

hexachloride) and DDT which were long ago put on the list of extinct pesticides in the developed countries; and

(b) if so, the details thereof and the reasons for the use of banned pesticides in India?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) and (b) No, Sir. The production of DDT and BHC during 1994-95 is around 36,000 MT against the total pesticides production of over 90,000 MT during this period. Different countries ban / restrict the use of certain pesticides for one or more reasons, such as negative health effects, non-acceptability of such pesticides due to climatic reasons peculiar to a particular country, emergence of Pest resistance to pesticides etc. the use of such pesticides in India, which are banned or restricted in some other countries, is reviewed by the experts in accordance with the provisions of the Insecticides Act and Rules made thereunder.

**Waste Land in Bihar**

2176. SHRI RAM TAHAL CHOUDHARY : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether any scheme has been launched for the development of waste land in Bihar;

(b) if so, whether any scheme has been formulated for the development of Saline land and forestry and Waste land in the hilly areas of the state.

(c) if so, the project-wise names of the districts, selected under the above scheme;

(d) the area of land in hectares included under these projects;

(e) the time by which these projects are likely to be started; and

(f) the number of persons likely to be benefitted as a result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH) : (a) to (f) The information is being collected and will be laid on the Table of the House.

**Investment by Private Companies  
in Power Sector**

2177. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of POWER be pleased to state :

(a) whether the power sector reforms are to be spreaded up to improve credit worthiness of State Governments and power utilisation to induce increased private sector investment in the country;

(b) whether the Government have taken any measures in this regard;

(c) whether any credit policy for power sector has been formulated;

(d) if so, the details thereof; and